

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.233- IA/732(AHM) 2024  
In  
CP(IB) 59 of 2019

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

IDBI Bank Ltd  
V/s  
Doshion Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 28/06/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

|                                |  |
|--------------------------------|--|
| For the Applicant /            | : Mr. Kunal Vaishnav, Advocate (Liquidator)          |
|                                | : Mr. Vatsal Trivedi, Advocate (State Bank of India) |
| For the ICICI Bank             | : Mr. Vishal Shah, Advocate a/w.                     |
|                                | : Mr. Vishal Gehlot (Maninagar Branch)               |
| For the Bank of Baroda         | : Mr. Vishwas Shah, Advocate a/w. Mr. Bansidhar,     |
|                                | : (I.E. Vatva) for R-5                               |
| For the Bank of<br>Maharashtra | : Ms. M.A. Gogia, Advocate for R-3                   |
| For the Respondent             | : Mr. Devesh Juvekar, Advocate                       |
|                                | : Mr. Vishal Raval, Advocate for R-1(IDBI Bank)      |
| For the Income Tax             | : Ms. Bhumi Gandhi, Advocate for                     |
|                                | : Ms. Maithili Mehta, Advocate                       |

**ORDER**  
**(Hybrid Mode)**

**IA/732(AHM) 2024**

In compliance with the last order a service report has been filed by the applicant on 04.06.2024, vide inward diary No. D-4280. The same is taken on record.

The Respondent Nos. 1, 3 to 5 and 8 has appeared today. Respondent No. 1 i.e., IDBI Bank has filed its reply on 27.06.2024, vide inward diary No. D-5095. Learned Counsel for the Income Tax Department also stated that yesterday some report has been filed, which is not reflecting in the DMS-portal nor in the physical file.

Let appropriate reply be filed by the other respondents who have not filed their reply yet, within a period of seven days, with an advance copy to the other side, specially the Bank of Baroda is directed to file status of all the accounts mentioned at page Nos. 22 and 23 qua the Bank of Baroda or erstwhile Dena Bank, as to why the lien is still in continuance against the corporate debtor accounts.

Re-list on 07.08.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**